## BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

### BENCH, AT MUMBAI

## COMPANY SCHEME PETITION NO. 220 OF 2017. CONNECTED WITH

# COMPANY APPLICATION NO. 115 OF 2017.

In the matter of the Companies Act, 2013

#### AND

In the matter of Sections 230 to 232 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013

#### AND

In the matter of Scheme of Amalgamation of M/s. Synergy Tradevista Private Limited, The First Transferor Company, M/s. Clairant Private Limited, The Second Trading Transferor Company, M/s. Emma Auto Third Limited, The Ancillary Private M/s.Alken Company, Transferor Management and Financial Services Private Limited, The Fourth Transferor Company M/s. Florence Securities Private With Limited, the Transferee Company

TRADEVISTA ) SYNERGY M/S.LIMITED, A company) PRIVATE incorporated under provisions of ) Companies Act, 1956, having) registered office at A-604, Building ) No.27, Mhada Colony, Chandivali, ) Sakinaka, Andheri east, Mumbai ) 400072 )

... Petitioner Company.

#### Called for Admission

Mr. Chandrakant Mhadeshwar and Madan Gupta Advocates for the Petitioner Company.

Coram: SH. M. K. Shrawat Hon'ble Member (J)

Date: 13<sup>th</sup> April, 2017.

### MINUTES OF ORDER

1) Petition Admitted.

2) Petition fixed for hearing on 03<sup>rd</sup> day of May, 2017.

3) Learned Counsel for the Petitioner states that in pursuance of order dated 09<sup>th</sup> February, 2017 passed by this Tribunal in Company Scheme Application No. 115 of 2017, the meeting of the

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Equity Shareholders was convened and held A-604, Building No.27, Mhada Colony, Chandivali, Sakinaka, Andheri east, Mumbai 400072, on Thursday, 14th March 2017, at 11.00 a.m. for the purpose of considering, and if thought fit, approving, with or without modification, the proposed Scheme of Arrangement of M/s. Synergy Tradevista Private Limited, The First Transferor Company, M/s. Clairant Trading Private Limited, The Second Transferor Company, M/s. Emma Auto Ancillary Private Limited, The Third Transferor Company, M/s. Alken Management and Financial Services Private Limited, The Fourth Transferor Company With M/s. Florence Securities Private Limited, the Transferee Company. In the said meeting the Scheme was approved by unanimously. The Chairman of the meeting has submitted his report stating the outcome of the meeting alongwith Affidavit verifying the said Report.

4) The counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, Regional Director, Registrar of companies, Official Liquidator and Income Tax Authority. Notices have also been served upon all the Unsecured Creditors of the petitioner Company.

5) At least 10 clear days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz., "Free Press Journal" in English Language, Mumbai Edition and translation thereof in "Navshakti" in Marathi Language, Mumbai Edition, both having circulation in Mumbai.

SH. M. K. Shrawat Member (J)